

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of reply to part (a) above.

मैसर्स नन्दी गैस डिस्ट्रीब्यूटर्स, दिल्ली द्वारा जारी किये गये "समाप्ति बाउचर"

1793. श्री सुनील कुमार पट्टनायक : क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले तीन वर्षों के दौरान मैसर्स नन्दी गैस डिस्ट्रीब्यूटर्स, ईस्ट रोहतास नगर, दिल्ली-110032 द्वारा एक ही तरह के "समाप्ति बाउचर" तथा "अन्तरण समाप्ति बाउचर" के आधार पर अनेक उपभोक्ताओं को कई बार स्थानान्तरण बाउचर जारी किये गये हैं ; और

(ख) यदि हाँ, तो इस संबंध में ब्योरा क्या है तथा सरकार ने इस गैस वितरक के खिलाफ नियमों का उल्लंघन करने के लिए क्या कार्रवाई की है अथवा करने का विचार रखता है ?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री ब्रह्म दत्त) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Over stay of former Chairman of GAIL in the Guest House

1794. SHRI P. N. SUKUL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the former Chairman of the Gas Authority of India Limited stayed for more than a year in a Guest House of the GAIL in South Delhi at a concessional rate of Rs. 10 per day, with three or more air conditioned rooms under his occupation; and

(b) if so, what were the reasons for allowing him to stay in the guest house at concessional rates for so long?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) In the absence of a suitable residential accommodation, Shri H. S. Cheema, the former Chairman and Managing Director of Gas Authority of India Limited stayed in the transit Accommodation, hired by GAIL at D-27, South Extension, New Delhi, on a payment of Rs. 10/- per day. Shri Cheema was permitted to stay in the Transit Accommodation upto 30-9-85. As Shri Cheema's stay in the Transit Accommodation got extended beyond 30-9-1985, it was decided to recover rent at the rate of 10 per cent of his pay w.e.f. 1-10-1985 till 23-3-1986, when he shifted to the house provided by GAIL. During the above period he was not allowed any house rent allowance.

Refund of advance money by M/s. Lohia Machines Ltd.

1795. SHRI RAFIQUE ALAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that M/s. Lohia Machines Ltd. Kanpur has failed to repay the advance money to several parties who have booked the Vespa XE scooters and have applied for refund of the registration deposit;

(b) whether several affected parties have urged the Central Government to intervene in the matter;

(c) if so, whether Government propose to direct the M/s. Lohia Machines Ltd. Kanpur to refund the advance money to the desirous parties; and